

I. Appropriation Accounts (1988-89), Railways, Part I and II.

II. Block Accounts Balance Sheets and Profit and Loss Accounts (1988-89) of Railways.

III. Report for the year ended 31st March, 1989 (No. 10 of 1990) of the Comptroller and Auditor General of India.

SHRI JAGDEEP DANKAR : On behalf of Siiri Anil Shastri, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

I. (i) Appropriation Accounts Railways, for the year 1988-89, Part I Review. [Placed in Library See no LT 927/90]

(ii) Appropriation Accounts, Railways, for the year 1988-89, Part-II Detailed Appropriation Accounts. [Placed in Library. See No. LT 928]

II. Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Railways for the year 1988-89. [Placed in Library See No. LT 929/90]

III. Report of the Comptroller and Auditor General of India for the year ended 31st March, 1989 [(No. 10 of 1990) -Union Government (Railways)], under clause (1) of article 151 of the Constitution. [Placed in Library. See No. LT 926 /90).

MOTION FOR ELECTION TO THE EMPLOYEE'S STATE INSURANCE CORPORATION

श्री मंत्री (श्री राम विलास पासवान):
महोदया, मैं प्रस्ताव रखता हूँ :

कर्मचारी राज्य बीमा अधिनियम, 1948 (1948 का 34) की धारा 4 के . . . (व्यवधान) के खण्ड (4) के अनुसरण में यह सभा . . . (व्यवधान) . . . उस रीति से, जैसा कि सभापति निदेश दें, (व्यवधान) . . . सभा के सदस्यों में से एक सदस्य को . . . (व्यवधान)

SHRI JAGESH DESAI (Maharashtra) : Madam, Meham is an important issue. We have to discuss that

THE DEPUTY CHAIRMAN : You were not in the House then. I have taken the sense of the House. When we are talking about the democratic process outside, we should not throw it to the winds inside the House. We have certain business. We have to do it. (Interruptions). Let us not make an issue of that. The House agreed. You may not be a party to it.

SHRI JAGESH DESAI- Madam, I take it very seriously. You should not have made the other comments.

THE DEPUTY CHAIRMAN : You cannot tell the Chair what comments it should make and what comments it should not. Please mind your business.

SHRI JAGESH DESAI : No. No. I take very strong objection to this remark.

श्री राम विलास पासवान महोदया,
मैं प्रस्ताव करता हूँ :

कर्मचारी राज्य बीमा अधिनियम, 1948 (1948 का 34) की धारा 4 के खण्ड (1) के अनुसरण में यह सभा, उस रीति से, जैसा कि सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को कर्मचारी राज्य बीमा निगम का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे "

The Question was put and the motion was adopted

REP TO THE COUNTERMADING OF BYE-ELECTION IN MEHAM DUE TO MURDER OF A CANDIDATE - Contd.

THE DEPUTY CHAIRMAN: Mr. J. P. Mathur.

SHRI SUBRAMANIAN SWAMY: (Uttar Pradesh) : The BJP does not know which side to move to.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh) : At least, I don't move towards Swamys. (Interruptions)....

महोदया, आज बड़े बुद्ध का विषय है कि बार फिर से हमारे सामने चुनौती खड़ी है कि हम लोकतंत्र को इस देश में जीवित रख सकेंगे या नहीं रख सकेंगे। यह आज हमारे समक्ष चुनौती है। मेहम ही या पहले फतेहपुर की घटना हो, ये दोनों हमारे सामने चुनौती बनकर खड़े